55

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) No Sir. It is not proposed to take UD construction of Steel Plant at Bailadilla during the Fourth Plan. Bailadilla along with other suitable sites in the country will be considered for future Steel Plants that may be set up during subsequent plan periods.

PRACTICE OF FORCED LABOUR IN INDIA

- 13. CHAUDHARY A. MOHAMMAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) the names of places; in the country where the practice of forced labour is in vogue; and
- (b) the steps so far taken to abolish the said practice, the results achieved therefrom and the details of further programme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) Under article 23 of the Constitution, traffic in human being and begar and other similar forms of forced labour are prohibited and any contravention of ithis provision is an offence punishable in accordance with law. However, the system of bonded labour is prevalent in some States, e.g., Orissa, Rajasthan and Andhra Pradesh.

(b) The State Governments are fully seized of the problem and, have taken various executive and legislative measures to combat this evil. A statement showing these various measures is placed on the Table of the House. [See. Appendix LXXII, Aonexure No. 1.] Various welfare programmes for the social, educational and economic uplift of the affected people are in progress and these are being further expanded under the Fourth Plan.

GRANT OF SCHOLARSHIPS TO STUDENTSBELONGING TO SCHEDULED CASTES AND SCHEDULED TRIBES

14.. CHAUDHARY A. MOHAMMAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether in view of increase in the number of students belonging to the Backward Classes, Scheduled Castes and Scheduled Tribes, Government propose to increase the amount of scholarships to such students; and

to Questions

(b) if so, to what extent and in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) and (b) The scholarships to the Other Backward Classes are awarded from 1969-70 by the State Governments from their resources and they are free to lay down their own standards including the rates of scholarships.

As regards the Scheduled Castes and Scheduled Tribes the terms of award including rates of post-matric scholarships are laid down by the Centre. The Central Government also meets the increase in expenditure over the 1968-69 level committed to the States' budgets. The question of increasing the rates of scholarships was considered but could not be agreed to due to financial constraints.

वंडर का लाइसेंस

15. भी सुन्दर सिंह मंडारी : श्री जगदीश प्रसाद मायर :

क्या रेल मंत्री यह बताने की कपा करेंगे 每:

- (क) क्या यह सच है कि रेल विभाग अब तक इस नियम का अनकरण करता रहा है कि एक वैंडर की भृत्य हो जाने पर उसका लाइसेंस उसके उत्तराधिकारियों को स्थाना-न्तरित कर दिया जाये ;
- (ख) क्या यह सच है कि हाल में यह नियम बनाया गया है कि लाइसेंस केवल बड़े ठेकेदारों को ही दिये जाय; और
- (ग) यदि हां, तो इस संबंध में नियमों में परिवर्तन किये जाने के कारण क्या हैं ?

t[VENDOR'S LICENCE

15. SHRI SUNDAR SINGH BHANDARI SHRI IAGDISH PRASAD MATL JR :

Will the Min iter of RAILWAYS be pleased to state

- (a) whether is a fact that the Railway Department has so far been following the rile of transferring the licence of a deceased vendor to his successors:
- (b) whether i is a fact that a rule has recently be n framed for giving licences only t< big contractors; and
- (c) if so, whit are the reasons for the change in i'ie rules in this respect?]

t[THE MINISTER OF RAILWAYS (SHRI GULZAF ILAL NANDA) : (a) The rule followed s that on the death of a

रैल मंत्री (श्री गुलजारी लाल नन्दा): (क) इस सम्बन्ध में जिन नियम का पालन किया जाता है, वह यह है कि खान-पान/खोम्चे के ठेकेदार की मृत्यु हो जाने पर उसके वैध वारिस अथवा उत्तराधिकारी को ठेके की बाकी अवधि में काम जारी रखन की अनुमति दे दी जाती है, बणर्ते वैध वरिस अथवा उत्तराधिकारी काम करने के लिए पर्याप्त रूप से योग्य हो।

- (ख) जी नहीं।
- catering/vending contractor, his legal heir or sin :e:sor is allowed to continue for the unexpired portion of the contract pro idud the legal heir or successor is fouml lit enough to do the work.

बर्दवान में चुराई गई रेल सम्पति का पकड़ा

- 16. श्री सुरज शसाद : क्या रेल मंत्री 23 फरवरी, 1970 को राज्य सभा में अता-रांकित प्रथन संख्या 32 के दिये गये उत्तर को देखेंगे और यह बताने की क्रुपा करेंगे कि:
- (क) क्या चुराई गई रेल सम्पत्ति के सम्बन्ध में जो बर्दवान में पकड़ी गई थी, जांच-पडताल पूरी हो गई है :

- (ख) यदि हां, तो उसका व्यौरा नया है; और
- (ग) यदि उपर्युक्त भाग (क) का उत्तर 'ना' हो, तो जांच पड़ताल को पूरा करने विलम्ब के क्या कारण हैं?

t [SEIZURE OF STOLEN RAILWAY PROPERTY IN BURDWAN

- 16. SHRI SURAJ PRASAD: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 32 riven in the Rajya Sabha on the 23rd February, 1970 and state:
- (a) whether the investigation in respect of the stolen railway property which was seized at Burdwan Station, has since been completed;
 - (b) if so, the details thereof; and
- (c) if the answer to part (a) above be in the negative, the reasons for the delay in completing the investigation?]

रेल मंत्री(श्री गुलजारी नान नन्दा):(क) जी नहीं।

- (ख) सवाल नहीं उठता ।
- (ग) विशेषज्ञ की राय के अभाव में जांच कार्य स्थिगित है। इस मामले के सम्बन्ध में जिखा पढ़ी की जा रही है।

t[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) No.

- (b) Does not arise.
- (c) The investigation is pending for want of expert's opinion. The matter is being pursued.]

DURGAPUR STEEL PLANT

- 17. SHRI CHITTA BASU: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply to Unstarred Question No. 11 given in the Rajya Sabha on the 23rd February, 1970 and state:
- (a) whether the team from United Kingdom which visited the Durgapur